



Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Srinagar, the 26th September, 2018

SRO 432 - In exercise of the powers conferred by Sub-section (4) and (5) of Section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), and in supersession of all previous Notifications issued in this behalf, the Government hereby confer upon the following officers the powers of Collector land Acquisition for purpose of the said Act within the jurisdiction shown against each:-

S NO	Name & designation of the Officer	Territorial Jurisdiction
1	Mr. Aashiq Hussain Lily (KAS) Addl, Deputy Commissioner Sopore.	Sub-Division Sopore.
2	Mr. Baseer-ul-Huq (IAS) Sub Divisional Magistrate, Uri	Sub-Division Uri.
3	Mr. Shabir-Ul-Hassan (KAS), Sub-Divisional Magistrate, Gulmarg	Sub-Division Tangmarg.
4	Ghulam Nabi Bhat (KAS), Sub-Divisional Magistrate, Pattan.	Sub-Division Pattan.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

Dated: - 26-09-2018

No: - Rev/LB/07/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Baramulla.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Afaq Ahmad) KAS

Deputy Secretary to Government
Revenue Department